

3

O.A. No. 476 of 2011

Karunakar Bhoi.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 27.07.2011

CORAM:

.....Hon'ble Shri C.R. Mohapatra, Member (Admn)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K. Padhi, Ld. Counsel for the applicant and Mr. S.B. Jena, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant in this O.A. prays for a direction to the Respondents "to antedate the date of BCR promotion/pay fixation to 17.05.2003 and fix the pay/pension after refixation, direct to refund Rs. 17252/- with interest, calculate his arrear retrial dues in the new scale/stage and pay all retrial dues as per the fresh fixation of pay and award interest @ 18% on all dues".


3. It is the case of the applicant that though he has preferred a detailed representation before Respondent No.1 vide Annexure-A/5 dated 07.05.2011, the same is still pending.

4

4. Since, it is the positive case of the applicant that the representation is still pending with the Respondent No.1, as agreed to by the ld. Counsel for the parties and without going into the merit of the case, we direct Respondent No.1 to consider and dispose of the pending representation as at Annexure-A/5 dated 07.05.2011 within a period of 60 days from the date of receipt of a copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No.1 and free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

RK